

a copy of the Madhya Pradesh Control of Distribution of Foodgrains Amendment Order, 1968, published in Notification No. G.S.R. 753 in Gazette of India dated the 19th April, 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—1129 68].

**Conclusions of the First Session of the Industrial Committee on Banking Industry**

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI D. R. CHAVAN) : On behalf of Shri S. C. Jamir, I beg to lay on the Table a copy of the Main Conclusions of the First Session of the Industrial Committee on Banking Industry held at New Delhi on the 23rd March, 1968. [Placed in Library. See No. LT—1130/68].

**Notification under Representation of People Act.**

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI M. YUNUS SALEEM) : I beg to lay on the Table a copy of Notification No. S. 0.1121 published in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 9 of the Representation of the People Act, 1950. [Placed in Library. See No. LT—1131/68].

12.33 hrs.

**MESSAGES FROM RAJYA SABHA**

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 30th April, 1968 adopted the following motion in regard to the Monopolies and Restrictive Trade Practices Bill, 1967 :—

"That this House recommends to the Lok Sabha that the Lok Sabha do appoint a member of the Lok Sabha to the Joint Committee on the Monopolies and Restrictive Trade Practices Bill, 1967 in the vacancy caused by the resigna-

tion of Shrimati Vijaya Lakshmi Pandit from the membership of the said Joint Committee, and communicate to this House the name of the member so appointed by the Lok Sabha to the Joint Committee".

2. I am to request that the concurrence of the Lok Sabha in the said motion, and also the name of the member of the Lok Sabha appointed to the Joint Committee, may be communicated to this House.'

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th April, 1968, agreed without any amendment to the Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1968, which was passed by the Lok Sabha at its sitting held on the 13th February, 1968."

श्री रामावतार शास्त्री (पटना) : अध्यक्ष महोदय, हम लोगों ने प्रिविलेज मोशन दिया था ?

**RESTRAINT AND REMOVAL OF MEMBER**

(Shri Brij Bhushan Lal)

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 30th April, 1968 from the District Superintendent of Police Kutch :—

"Shri Brij Bhushan Lal, Member, Lok Sabha, was restrained at 10.45 hours on the 30th April, 1968 under Section 69 of the Bombay Police Act for not conforming to lawful direction of the Police Officers near village Dhrobana in Kutch and was later on moved to Khavda village in Kutch District on the same day and allowed to go."